केनरा बैंक Canara Bank (A Govt. of India Undertaking)

Branch: Hassanpur Road, Hodal, Distt. Palwal

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas: The undersigned being the Authorized Officer of the Canara Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **01/09/2023** calling upon the borrower/Guarantor **Sri Devinder Kumar, Prop. of M/s Prince MS Perforators** to repay the amount mentioned in the notice, being **Rs. 20,73,540.35 (Rupees Twenty Lakh Seventy Three Thousand Five Hundred Forty and Paisa Thirty Five only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **04th day of December of the year 2023.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank for an amount of **Rs. 20,73,540.35 (Rupees Twenty Lakh Seventy Three Thousand Five Hundred Forty and Paisa Thirty Five only) and interest thereon.**

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the property consisting of industrial property situated at khewat/ khatoni no. 670/748 rect no. 56 killa no. 14/2 (5-17) to the extent of 16/117th share which comed out to 00 kanal 16 marla situated within the revenue estate of vill. bhulwana, Teh. Hodal, Distt. Palwal with in the registration sub-district Hodal and district Palwal. **Bounded:- By North :** Property of Hukmi, **By South :** Rasta 5 feet., **By East :** Property of Jawahar Singh, **By West :** Sadak Umarala Road.

Date: 05-12-2023 **Place:** Hodal **Authorised Officer, Canara Bank**

TATA CAPITAL HOUSING FINANCE LTD

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Contract No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
TCHHL 071600 010000 8402	Mr. Harendra Raikwar. (Borrower) and Mr. Suraj Prasad & Mrs. Mithlesh Devi (Co-Borrower)	As on 18/11/2023, an amount of Rs. 4,21,548 /- (Rupees Four Lakh Twenty One Thousand Five Hundred Forty Eight Only)	18-11-2023 03-11-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties : "All piece & parcels of Residential Plot on Part of Arazi No. 866, Admeasuring 1141.62 Sq. Ft. i.e. 106.09 Sq. Mtrs., Situated at Mauza Roond Punchmahal, Abadi Kachhyana, Ward No. 17, Pulliya No. 09, Tehsil & District Jhansi – 284003 (Uttar Pradesh), With all common amenities mentioned in sale deed. Boundaries: East - Rasta 6.10 Mtrs., West: Plot of Bhagwan Das, North - Plot of Rakesh Kumar Raikwar, South: Plot of Ajay."

105 617 70 & 105 815 94	Mr. Subhash Singh (Borrower) and Mrs. Taruna (Co-Borrower)	As on 20/11/2023, an amount of Rs. 42,18,494/- (Rupees Forty Two Lakh Eighteen Thousand Four Hundred Ninety Four Only) is due and payable by you under Loan Account No. 10561770 and an amount of Rs. 83,900 /- (Rupees Eighty Three Thousand Nine Hundred Only) is due and payable by you Loan Account No. 10581594 i.e. totaling to Rs. 43,02,394 /-(Rupees Forty Three Lakh Two Thousand Three Hundred Ninety Four Only)	20-11-2023 03-11-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties : "All piece and parcel of; 1. Freehold Entire Second Floor (Without Roof/Terrace Rights), Plinth Area under Transfer Admeasuring 25.90 Sq. Mtrs. Out of Total Plinth Area 103.6 Sq. Mtrs. of Builtup Residential Property bearing No. 460, Alongwith Undivided Proportionate Share in Land beneath, Situated in the Layout Plan of Rohini Residential Scheme, Block - B, Pocket - 05, Sector-5, Rohini, Delhi – 110085, with all common amenities mentioned in Sale Deed No. 2176 Dated 26/02/2019. Boundaries: East – Entry, West – Plot No. 358, North – Plot No. 461, South – Plot No. 459.

2. Freehold Entire Second Floor (Without Roof/Terrace Rights), Plinth Area under Transfer Admeasuring 25.90 Sq. Mtrs. Out of Total Plinth Area 103.6 Sq. Mtrs. of Builtup Residential Property bearing No. 459, Alongwith Undivided Proportionate Share in Land beneath, Situated in the Layout Plan of Rohini Residential Scheme, Block - B, Pocket - 05, Sector-5, Rohini, Delhi – 110085, with all common amenities mentioned in Sale Deed No. 2177 Dated 26/02/2019. Boundaries: East – Open, West – Plot No. 359, North – Plot No. 460, South – Plot No. 454 & 453."

*with further interest, additional Interest at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 05/12/2023 Sd/-Authorised Officer,
Place: Delhi For Tata Capital Housing Finance Limited

कार्यालय अधीक्षण अभियन्ता, निर्माण मण्डल

उत्तराखण्ड पेयजल संसाधन विकास एवं निर्माण निगम,
102–क्यूँकालेश्वर, कण्डोलिया, देवप्रयाग रोड, पौड़ी (गढ़वाल)
फोन/फैक्स : 01368–222387 ई–मेल: sepauriupjn@gmail.com

पत्रांक 3556/निविदा कोटेशन/421 दिनांक : 01.12.2023

"ई–निविदा सूचना"

अधीक्षण अभियन्ता, निर्माण मण्डल, उत्तराखण्ड पेयजल निगम, पौड़ी के पत्रांक 3552/निविदा कोटेशन/417 दिनांक 01.12.2023 द्वारा जल जीवन मिशन कार्यक्रम के अन्तर्गत जनपद पौड़ी के विकास खण्ड यमकेश्वर की बिजीन बड़ी पेयजल योजना के निर्माण कार्यों हेतु राज्य सरकार की वैबसाइट **http/www.uktenders.gov.in** के माध्यम से दिनांक 04.12.2023 से 19.12.2023 तक ई–निविदायें आमंत्रित की जा रही है, निविदा की नियम एवं शर्तें उपरोक्त वेबसाईट से प्राप्त की जा सकती है।

अधीक्षण अभियन्ता

Form No. INC-25A

Before the Regional Director, Ministry of Corporate Affairs, Northern Region
In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014
AND
In the matter of M/s DWARKA LEASING LIMITED having its registered office at 15/2, Ground Floor, Radhey Puri Ext-1, Delhi East, Delhi-110051, Applicant

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 30/10/2023 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause tobe delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor Paryavaran Bhawan, CGO Complex, New Delhi - 110003, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

For and on behalf of the Applicant
DWARKA LEASING LIMITED
Sd/-
Surinder Kumar Kapur
Director
DIN-00044531

Date: December 04, 2023 **Registered Office: - 15/2, Ground Floor,**
Place: - Delhi **Radhey Puri Ext-1, Delhi East Delhi-110051**

VASTU HOUSING FINANCE

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road,Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of **Vastu Housing Finance Corporation Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **18-Aug-23** calling upon the borrower **Mr/Mrs. Narender Kumar (Applicant), Mr/Mrs. Chander kala (Co Applicant)** to repay the amount mentioned in the demand notice bearing account number HL0000000109947 being loan of **Rs.2321621/- (Rupees Twenty Three Lacs Twenty One Thousand Six Hundred Twenty One Only)** as on **14-Aug-23** within 60 days from the date of receipt of the said notices.

The borrowers having failed to repay the amount, notice is hereby given to the borrower, guarantor and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on this **30-Nov-23.**

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Vastu Housing Finance Corporation Limited (Gurugram Branch)** for an amount of **Rs.2321621/- (Rupees Twenty Three Lacs Twenty One Thousand Six Hundred Twenty One Only)** and interest thereon, costs etc.

Description of Immovable property

villa no 10 area admeasuring 72 sq yards Plot land area measuring 144 sq.yrd. Plot/villa no V-10 Khasra no 294/295 Panchyatan Inayatpur Pragna Sikandrabad Greater Noida Tehsil District Gautam budh Nagar Uttar pradesh 203202

Date : 05.12.2023 **Authorised officer**
Place : Gurugram **Vastu Housing Finance Corporation Ltd**

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CSRA CONSULAR SERVICES INDIA PRIVATE LIMITED

1.	Name of Corporate Person	CSRA Consular Services India Private Limited
2.	Date of incorporation of Corporate Person	01/06/2022
3.	Authority under which Corporate Person is incorporated /registered	RoC-Delhi and Haryana (Incorporated under the Provisions Companies Act, 3013)
4.	Corporate identity number / limited liability identity number of Corporate Person	U74999HR2022FTC104093
5.	Address of the registered Office and Principal office (if any) of Corporate Person	HD-034, WeWork, DLF Two Horizon Centre, 5th Floor, DLF Phase 5, Sector-43, Golf Course Road, Gurugram, Haryana -122002
6.	Liquidation commencement date of Corporate Person	**30th November, 2023**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Minni Katariya** **Address :** D-101, Bahawalpur Apartments, Plot-30, Sector-6, Dwarka, New Delhi-110075 **E-mail:** minnik1943@hotmail.com **Ph:** 9811556610 **Regn. No:** IBBI/IPA-003/IP-N00273/2020-21/13097
8.	Last date for submission of claims	**30th December 2023**

Notice is hereby given that **CSRA Consular Services India Private Limited** has commenced voluntary liquidation on **30th November, 2023.**

The stakeholders of **CSRA Consular Services India Private Limited** are hereby called upon to submit proof of their claims, on or before **30th December 2023**, to the liquidator at the address and email id mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, post or electronically.

Submission of false or misleading proofs of claim shall attract penalties. **Sd/-**
Minni Katariya
Voluntary Liquidator for CSRA Consular Services India Private Limited
(Under Voluntary Liquidation)

Date: 05.12.2023
Place: New Delhi **Regn. No.:** IBBI/IPA-003/IP-N00273/2020-21/13097

"FORM NO. INC-26"

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
BEFORE THE CENTRAL GOVERNMENT (RD, NORTH REGION BENCH, DELHI)
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
ORISSA STEELMETALIKS PRIVATE LIMITED
(CIN: U27205DL2010PTC207938) having its registered office at DSC-260, South Court, DLF Saket, Saket, New Delhi-110017
.....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on **Monday, 13th November, 2023** to enable the company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director at the address B-2 Wing, 2nd Floor, Deendayal Antyodaya Bhawan, CGO Complex, New Delhi – 110003** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
At DSC-260, South Court, DLF Saket, Saket, New Delhi -110017

For and on behalf of
Orissa Steelmetaliks Private Limited
Sd/-
Sanjeev Agraj
Date: 05.12.2023 (Director)
Place: New Delhi **DIN:** 08882503

"FORM NO. INC-26"

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement for change of registered office of the company from one state to another
BEFORE THE CENTRAL GOVERNMENT (RD, NORTH REGION BENCH, DELHI)
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
SATELITE FORGING PRIVATE LIMITED
(CIN: U70109DL2006PTC149224) having its registered office at 2nd Floor, 108/1 Madangir Village, New Delhi-110062 India,
.....Petitioner

NOTICE SEEKING OBJECTION FOR SHIFTING OF REGISTERED OFFICE

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on **Monday, 13th November, 2023** to enable the company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director at the address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi – 110003** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
At 2nd Floor, 108/1 Madangir Village, New Delhi, India, 110062

For and on behalf of
SATELITE FORGING PRIVATE LIMITED
Sd/-
ADITYA MALHOTRA
Date: 05.12.2023 (Director)
Place: New Delhi **DIN:** 02191303

FEDBANK FINANCIAL SERVICES LTD. AUCTION NOTICE

This is to inform the public at large, that FEDBANK FINANCIAL SERVICES LTD., has decided to conduct Auction of Gold ornaments belonging to accounts (mentioned below) which have become overdue or which have defaults or margin breach customers. The Auction would be held at respective Branches specified below on **Saturday 16-12-2023 between 10.00 a.m. to 12.00 p.m.** This would continue till the auction process is over.

Adarsh Nagar 9990368644 **FEDGL0448**0000588, 0000581 **Balinagar** 9899776790 **FEDGL0513**0000588 **Bardarpur** 7305333776 **FEDGL0109**0006571, 0006570, 0006551, 0006548, 0006532, 0006494, 0006489, 0006476, 0006459, 0006452, 0006447, 0006446, 0006442, 0006435, **FEDBD0109**0000192, **FEDBD0109**0000088 **Bhajanpura** 9043277995 **FEDGL0345**0004670, 0004616, 0004598, 0004066, 0003983, 0003948, 0003014, 0003011, 0003004, 0003000, 0002970, 0002961, 0002926, 0002917 **Bhogal** 1143560255 **FEDGL0400**0002056, 0002055, 0001770, 0001186, 0001179, 0001123 **BudhVihar** 27531004/9818181650 **FEDGL0344**0008755, 0008756, 0007867, 0007858, 0007846, 0006649, 0006594, 0005680, 0005675, 0005668, 0005641, 0005602, 0005598, 0005557, 0005548, 0005546, 0005506, 0005498, 0005479, 0005454, 0005432 **Chanderlok** 9566277997 **FEDGL0346**0005477, 0005439, 0004479, 0003909, 0003894, 0003892, 0003878, 0003862, 0003853, 0003839, 0005092, 0003825 **Daryagunj** 8860289891 **FEDGL0474**0000449, 0000380 **Delhi Shayam Nagar** 8287849983 **FEDGL0388**0004631, 0004061, 0004562, 0004357, 0004587, 0004093, 0004088, 0004001, 0003981, 0003980, 0002993, 0002981, 0002978, 0002942, 0002937, 0002927, 0002901, 0002870, 0002862 **Deoli - DELHI** 8512807540 **FEDGL0499**0001282, 0000380, 0000359, 0000347, 0000333, 0000306 **Dilshad Garden** 1140536529 **FEDGL0082**0006606, 0006075, 0005974, 0005424, 0005382, 0005328, 0004988, 0004986, 0004971, 0004900 **Dwarka Mor** 9042277998/8851076268 **FEDGL0354**0008933, 0008382, 0008902, 0008799, 0008860, 0008822, 0005950, 0008795, 0006719, 0009865, 0008090, 0008048, 0008022, 0007020, 0006186, 0006176, 0006175, 0006148, 0006147, 0006135, 0006132, 0006119, 0006085, 0006072, 0006053, 0006023, 0006022, 0006011, 0005999, 0005981, 0005976, **FEDBD0354**0000169, 0000165, 0000162, 0000160, 0000158, **FEDBD0354**0000195 **Geeta Colony - DELHI** 9971702021 **FEDGL0497**0001099, 0000361, 0000339, 0000298, 0000295 **Hastal Village - Delhi** 8588866172 **FEDGL0503**0000171, 0000169, 0000167, 0000134, 0000129 **Inderpuri** 011-41039588 **FEDGL0436**0003601, 0002990, 0003567, 0002953, 0001777, 0001761, 0001743, 0001725, 0001719 **Karawal Nagar** 9384666087 **FEDGL0328**0009948, 0009416, 0009159, 0009113, 0009082, 0008351, 0008337, 0008273, 0008116, 0007419, 0007394, 0007357, 0007356, 0007352, 0007324, 0007323, 0007304, 0007255, 0007220, 0007211, 0007205, 0007202 **Khanpur** 7305444226 **FEDGL0081**0004572, 0004069, 0004068, 0004067, 0004063, 0003698, 0003692, 0003688, 0003683, 0003682, 0003675, 0003673, 0003602, **FEDBD0081**0000010 **Khirki Village** 9840187875 **FEDGL0144**0003816, 0003892, 0003805, 0003788, 0003791, 0003017, 0003170, 0002970, 0002964, 0002960, 0002947, 0002933, 0002931 **Kirari** 9868023922 **FEDGL0449**0002946, 0002904, 0002945, 0002027, 0002871, 0001586, 0002414, 0001305 **Mayur Vihar** 1142773916 **FEDGL0107**0006772, 0005785, 0006210, 0006209, 0005683, 0005621, 0005586, 0005172, 0005162, 0005115, 0005114, 0005053 **Mayur Vihar Phase 3** 1140502151 **FEDGL0368**0007166, 0006962, 0007155, 0006054, 0005055, 0005052, 0005025, 0005022, 0005005, 0004958, 0004954, 0004945, 0004935, 0004902, 0004893, 0004877, 0004856 **Najafgarh** 011-45796441 **FEDGL0399**0001389, 0001388, 0001355, **FEDBD0399**0000037 **Narela** 7305333770/ 9250431138 **FEDGL0326**0005664, 0005614, 0004752, 0004748, 0004718, 0004695 **Palam Colony** 8700523040/8448800976 **FEDGL0108**0008623, 0008582, 0008581, 0008484, 0006771, 0007889, 0006677, 0006667, 0006633, 0006607, 0006577, 0006552, 0006550, 0006541, 0008233, 0006534, 0006530 **Pankha Road** 9940388376/9540003661 **FEDGL0353**0003798, 0003764, 0003340, 0002364, 0002327, 0002318, 0002307, 0002299, 0002289, 0002279, 0002249, 0002234 **Patel Nagar** 9361907261 **FEDGL0142**0004745, 0004404, 0004386, 0004370, 0004368, 0004283, 0003546, 0003522, 0003503, 0003476 **Rani bagh** 9716069846 **FEDGL0481**0002311, 0002219, 0002378, 0001795, 0001790, 0001752, 0001295, 0001278, 0001221, 0001153, 0000874, 0000864, 0000836, 0002051, **FEDDS0481**0000055, **FEDDS0481**0000050 **Rohini** 1127510089/9871673292 **FEDGL0134**0006538, 0006385, 0006033, 0005948, 0005364, 0004884, 0004863, 0004837, 0004792, 0004791, 0004776, 0004762, 0004754, **FEDBD0134**0000005 **Rohini Sector 16** 9940387511/9718723300 **FEDGL0361**0002741, 0002379, 0002378, 0002377, 0002355, 0002352 **Sadar Bazzar** 011-43073676 / 9315141903 **FEDGL0387**0003650, 0003511, 0003212, 0003157, 0002702, 0002327, 0002324, 0002307, 0002294, 0002269, 0002267, 0002257, 0002232, 0002227, 0002222 **Tagore Garden - DELHI** 9582561516 **FEDGL0498**0000728, 0000723, 0000731, 0000732, 0000733, 0000734, 0000736, 0000726, 0000633, 0000567, 0000565, 0000167, 0000155, 0000154, 0000153, 0000136, 0000135, 0000116, 0000115 **Tilak Nagar** 9990766707 **FEDGL0475**0001361, 0000785, 0000763, **FEDBD0475**0000026 **Tughlakabad** 011-41640692 **FEDGL0431**0001408, 0001096 **Uttam Nagar** 01140527539 / 8920913831 **FEDGL0371**0004105, 0004045, 0004073, 0003644, 0002852, 0002827, 0002815, 0002812, 0002808, 0004047, 0003754, 0003965, 0004151, 0004274, 0004402, 0004404, 0004417, 0004424, 0004427, 0004451, 0004456, 0004477, 0004485, 0004495, 0004496, 0004506, 0004534, **FEDDS0371**0000020, **FEDBD0371**0000176, 0000172, 0000171, 0000087 **Vishwas Nagar** 011-41095881 **FEDGL0426**0003001, 0002872, 0002593, 0001667 **Aasandh** 9840075769 **FEDGL0427**0002488, 0001435, 0001428, 0001395, **FEDBD0427**0000075 **Faridabad NIT 2** 1294895923 **FEDGL0350**0002570, 0001917, 0001971, 0001921, 0001666, 0001642, 0001639, 0001634, 0001627, 0001624, 0001621, 0001619, 0001615, 0001609, 0001606, 0001603, 0001602, 0001601, **FEDBD0350**0000028 **Faridabad Sec 3** 01294879050 / 9540011034 **FEDGL0372**0003722, 0003721, 0002813, 0002785, 0002782, 0002771, 0002764, 0002761, 0002725, 0002724 **Gurgaon Dayananad Colony** 9896838351 **FEDGL0395**0001172, 0001080, 0000701, 0000688 **Jagadhri** 9034158581 **FEDGL0484**0001407, 0000869, 0000521, 0000508, 0000505, 0000482 **Karnal** 01844002274/9817232118 **FEDGL0411**0001926, 0001244, 0001865, 0001495 **Nissing** 9817232118 **FEDGL0465**0001769, 0001714, 0001573, 0001202, 0001179, 0000919, 0000917, 0000916, 0000915, 0000907, 0000893, 0000876 **Palwal** 9813879553 **FEDGL0488**0002805, 0002548, 0002367, 0002345, 0001328, 0001324, 0001313, 0001282, 0001269, 0001245, 0001241 **Agra - Delhi** 5624335015 **FEDGL0439**0002762, 0002754, 0002619, 0002718, 0002716, 0001731, 0003031, 0002662, 0002602, 0002621, 0002848, 0001783, 0001421, 0001410, 0001409, 0001404, 0001387, 0001381, 0001367, 0001337, 0001324, 0001322, **FEDDS0439**0000121, **FEDDS0439**0000128 **Aligarh** 8791119456 **FEDGL0469**0002959, 0002903, 0002950, 0002849, 0002533, 0002538, 0002501, 0001777, 0001405, 0001399, 0001366, 0001365, 0001351, 0001327, 0001318 **Bhangel** 9015149846 **FEDGL0117**0006628, 0005485, 0006196, 0005043, 0005034, 0005029, 0005024, 0005022, 0005015, 0005010, 0004975, 0004960 **Bulandshahar** 8923209767 **FEDGL0517**0000905, 0000256, 0000061 **Dadri** 9654380697 **FEDGL0510**0000802, 0000151, 0000145, 0000138, 0000135, 0000134, 0000131, 0000125, 0000122, 0000121, 0000118, 0000113 **Ghaziabad GT Road** 1204161024 **FEDGL0347**0002521, 0002112, 0002099, **FEDDS0347**0000016 **Mandawali** 8802001118 **FEDGL0468**0001203, 0001202, 0001197, 0001151, 0001148, 0001147 **Mathura - Delhi** 7883274162 **FEDGL0438**0003901, 0003911, 0004028, 0004048, 0003884, 0003405, 0003776, 0003727, 0003817, 0003885, 0002038, 0002037, 0002022, 0002020, 0001990, 0001965 **MEERUT** 7017554255 **FEDGL0500**0000186, 0000178, 0000168, 0000160, 0000140 **Noida Hosiyarpur** 9758371978 **FEDGL0452**0002008, 0001894, 0002189, 0001795, 0001744, 0001381, 0001379, 0002056, 0001373, 0001368, 0001366, 0001363, 0001359, 0001349 **Vijay Nagar Ghaziabad** 9654163801 **FEDGL0408**0002408, 0001529, 0001525, 0001521, 0001492, 0001490, 0001485, 0001480, 0001478, 0001471, 0001463, 0001439

Change in Venue or Date, if any will be displayed on our Website www.fedfina.com. All bidders participating will be intimated subsequently with respect to acceptance or rejection of bids submitted by them. Customer who want to release their ornaments shall visit at the base branch wherein the ornaments were pledged by the customer or contact at the number mentioned above on/or before 15-12-2023 subject to the terms and condition applicable.

Auction will be conducted at respective branches, in case the auction does not get completed on the given date due to any reasons, the auction in respect thereto shall be conducted on subsequent working days at district level branch after displaying the details on our Website. No further communication shall be issued in this regard.

Dated : 05-12-2023 **For, sdl- Authorised Signatory**
Place : Delhi **Fedbank Financial Services Ltd.,**

PHYSICAL POSSESSION NOTICE

ICICI Home Finance **Registered office:** ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: Office No. 8, 2nd floor, Sumriddhi Business Suites, 38/4-A, Sanjay Place Agra- 282002

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Grish Chandra Sharma (Borrower), Gaurav (Co-Borrower), LHAGR00001350436.	Situated at Khasra No. 49 and 77 Gh Mauja Himayupur Tehsil and Distt Firozabad Middle Class 1 1 Firozabad. Bounded By- North: House of Satish Chandra, South: House of Kishan Sharma, East: Gallery 4th Wide, West: House of Chokhelal. Date of Possession- 30-11-2023	16-03-2022 Rs. 14,39,699/-	Agra-B

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : December 05, 2023 **Authorized Officer**
Place: Firozabad **ICICI Home Finance Company Limited**

INC-26
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Before the Central Government Regional Director, Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause(a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **ALPHABET CONSULTING PRIVATE LIMITED** having its registered office at 811, NEW DELHI HOUSE, BARAKHAMBA ROAD, CONNAUGHT PLACE, NEW DELHI-110001, **Petitioner**

Notice is hereby given to the General Public that the company proposes to makeapplication to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on Monday, 06th Day of November, 2023 to enable the company to change its Registered office from the **"National Capital Territory of Delhi"** to the **"State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, at B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 within Fourteen(14) days from the date of publication of this notice with a copy to the applicant company at its registered office.

For ALPHABET CONSULTING PRIVATE LIMITED
Sd/- Sd/-
Deepshikha Dharmaraj Vandana Sandhir
Director Director
DIN: 00266324 DIN: 07775188

RBL BANK apno ka bank

RBL BANK LIMITED

Registered Office: 1st Lane, Shahupuri, Kolhapur-416001.
Regional Office : 1st floor, Building no.1, Okhla Industrial Estate, Phase-3, New Delhi-110020.

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT, 2002)

E-auction Sale Notice For Sale Of Immovable Asset Charged To The Bank Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 ("sarfaesi Act") Read With Rule 8(6) Of The Security Interest (enforcement) Rules, 2002 ("rules")

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s)) that the below described immovable properties mortgaged/charged (collectively referred as **"Property"**) to RBL Bank Ltd. **("Secured Creditor/Bank")**, the possession of which has been taken by the Authorised Officer of the Bank under section 14 of the SARFAESI Act read with the Rules, as detailed hereunder, will be sold on **"As is where is", "As is what is", "Whatever there is"** and **"Without Recourse Basis"**, for recovery of the Bank's outstanding dues plus interest as detailed hereunder under Rules 8 and 9 of the Rules by inviting bids as per below e-auction schedule: **Brief Description of Parties, Outstanding dues and Property**

S. No.	Name of the Borrower & Guarantor (s)	Details of Property(ies) & Mortgagor	Amount as per Demand Notice / Date of Demand & Possession Notice under SARFAESI Act	Reserve Price / EMD / Bid Increase Amount	Inspection Date & Time	Date/ Time of E-Auction	Last Date for Receipt of Bids along with documents	Name of Authorised Officer/ Phone No./ Email Id
1	**Saurab Singh** A-3/1006, South Gamari Extension, Gali No. 1, Garhi Mendu, North East Delhi, Delhi-110053, **Also At:** Plot No. B-6/10, Ground Floor, Dlf Ankur Vihar, Village Sadullabad, Pargana- Loni, Tehsil And District-ghaziabad-201102, **Also At:** Ground Floor, A-440, Kh. No. 154, Som Bazar 4-1/2, Pushta Main Road, Gamri, Delhi-110053 **Anju Devi** A-3/1006, South Gamari Extension, Gali No. 1, Garhi Mendu, North-east Delhi, Delhi-110053, **Also At:** Plot No. B-6/10, Ground Floor, Dlf Ankur Vihar, Village Sadullabad, Pargana- Loni, Tehsil And District-ghaziabad-201102.	Plot No. B-6/10, Ground Floor, Dlf Ankur Vihar, Hadbast Sadullabad, Pargana Loni, Tehsil And District Ghaziabad Uttar Pradesh-201102,

बारामूला में आग लगने से एक कारखाना और चार मकान क्षतिग्रस्त

श्रीनगर, 4 दिसंबर (भाषा)।

जम्मू-कश्मीर के बारामूला जिले में आग लगने की एक घटना में लकड़ी का सामान बनाने वाला एक कारखाना और चार मकान क्षतिग्रस्त हो गए। अधिकारियों ने सोमवार को यह जानकारी दी। आग लगने की इस घटना में किसी के हताहत होने की जानकारी नहीं है।

अग्निशमन और आपातकालीन सेवा विभाग के एक अधिकारी ने बताया कि आग रविवार को देर रात लगी और इसने कई मकानों एवं एक कारखाने को अपनी चपेट में ले लिया। उन्होंने बताया कि घटना की सूचना मिलने के बाद दमकल की गाड़ियों को मौके पर भेजा गया तथा आग पर काबू पा लिया गया। अधिकारी ने कहा कि आग लगने का कारण पता लगाया जा रहा है।

प्रारंभिक जांच के अनुसार, बारामूला के कनलीबाग में गुलाम अहमद नजर के घर में आग लगी जो पास के मकान और कारखाने तक फैल गई। निकटवर्ती शिविर से सेना के जवानों ने आग बुझाने में स्थानीय लोगों और पुलिस कर्मियों की मदद की।

कार्बेट अभयारण्य से शावक के साथ पकड़ी गई बाघिन

जनसत्ता संवाददाता
देहरादून, 4 दिसंबर।

कार्बेट बाघ अभयारण्य की बिजरानी रेंज के एक गांव में मवेशियों को मारने वाली बाघिन को उसके शावक के साथ पकड़ लिया गया है। एक अधिकारी ने इसकी जानकारी दी। अधिकारी ने बताया कि करीब 10 साल की बाघिन ने कनिया गांव में छह जानवरों को मार डाला था ।

कार्बेट अभयारण्य के उप निदेशक दिगंत नायक ने कहा कि रविवार शाम को बेहोश करने के बाद बाघिन को उसके दस महीने के शावक के साथ पकड़ा गया। उन्होंने बताया कि दोनों को गुज्जर पड़ाव के एक बचाव केंद्र में रखा गया है जहां डाक्टरों की एक टीम उनकी चिकित्सीय जांच करेगी। बताया गया कि टीम इसकी जांच पड़ताल में साक्ष्य जुटा रही है।

Criminal Courts, Ludhiana
(complaint- 138 negotiable instrument act)
In The Court Of Ms Lovepreet Kaur Swaich JMIC, Ludhiana
Kotak Mahindra Bank
Vs.
Abhijeet Singh
CNR NO: PBLD03 -030351-2020
COMA/6698/2020
Notice To: 1. Abhijeet Singh Auth. signatory of bharat transport corp. pvt ltd flat no 01162 t 1 16th floor ats advantage ahinsa khand indrapuram ghaziabad 201014, UP
Whereas it has been proved to the satisfaction of the court that you, the accused above named can't be served in the ordinary way of service. hence this proclamation under section 82 crpc is hereby issued against you with a direction that you should appear personally before this court on 05-01-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence. given under my hand and the seal of the court. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana JMIC Ludhiana

Criminal Courts, Ludhiana
(complaint- 138 negotiable instrument act)
In The Court Of Ms Lovepreet Kaur Swaich JMIC, Ludhiana
Kotak Mahindra Bank
Vs.
Ajmer Singh
CNR NO: PBLD03 -030356-2020
COMA/6699/2020
Notice To: 1. Ajmer Singh, Cw-579, Sanjayy Gandhi Transport Nagar, Delhi- 110042
Whereas it has been proved to the satisfaction of the court that you, the accused above named can't be served in the ordinary way of service. hence this proclamation under section 82 crpc is hereby issued against you with a direction that you should appear personally before this court on 05-01-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence. given under my hand and the seal of the court. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana JMIC Ludhiana

Criminal Courts, Ludhiana
(complaint- 138 negotiable instrument act)
In The Court Of Ms Lovepreet Kaur Swaich JMIC, Ludhiana
Kotak Mahindra Bank
Vs.
Suresh Lakra
CNR NO: PBLD03 -030315-2020
COMA/6691/2020
Notice To: 1. Suresh Lakra, h. no 1016, Near Hanuman Mandir, mundka village new delhi 110041
Whereas it has been proved to the satisfaction of the court that you, the accused above named can't be served in the ordinary way of service. hence this proclamation under section 82 crpc is hereby issued against you with a direction that you should appear personally before this court on 05-01-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence. given under my hand and the seal of the court. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana JMIC Ludhiana

"प्रपत्र सं. आईएनसी-26"
[कम्पनी (निगमन) नियमावली, 2014 के नियम 30 के अनुपालन में]
एक राज्य से दूसरे राज्य में कम्पनी के पंजीकृत कार्यालय के परिवर्तन के लिये समाचार पत्र में प्रकाशन के लिए विज्ञापन
केन्द्र सरकार, आरडी, उत्तरी क्षेत्र पीठ, दिल्ली के समक्ष
कंपनी अधिनियम, 2013 की धारा 13 की उप-धारा (4) तथा कम्पनी (निगमन) निवमावली, 2014 के नियम 30 के उप-नियम (5) के क्लॉज (ए) के मामले में
तथा, मामले में

उड़ीसा स्टील मेटालिक्स प्राईवेट लिमिटेड (CIN: U2720DL2010PTC207938) पंजीकृत कार्यालय : डीएससी-260, साउथ कोर्ट, डीएलएफ साकेत, साकेत, नई दिल्ली-110017 **-आवेदक**

एतद्द्वारा आम जनता को सूचित किया जाता है कि "रा.रा. क्षेत्र दिल्ली" से "हरियाणा राज्य" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए सोमवार, 13 नवम्बर, 2023 को आयोजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेंडम ऑफ एसोसिएशन के परिवर्तन की पुष्टि के लिए कम्पनी अधिनियम, 2013 की धारा 13 के अंतर्गत यह आवेदक कंपनी केन्द्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे एमसीए-21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र दाखिल करें अथवा उसके नीचे वर्णित पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपति क्षेत्रीय निदेशक के पतेः बी-2 विंग, 2रा तल, पं. दीन दयाल अन्त्योदय भवन, सीजीओ कॉम्प्लैक्स, नई दिल्ली-110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजें:

डीएससी-260, साउथ कोर्ट, डीएलएफ साकेत, साकेत, नई दिल्ली-110017

कृते एवं के लिये, उड़ीसा स्टील मेटालिक्स प्राईवेट लिमिटेड
हस्ता./-संजीव अग्रज
(निदेशक)
DIN: 08882503

तिथिः 05.12.2023
स्थानः नई दिल्ली

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

सीएसआरए कॉन्सुलर सर्विसेज इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	**कॉर्पोरेट व्यक्ति का नाम**	**सीएसआरए कॉन्सुलर सर्विसेज इंडिया प्राइवेट लिमिटेड**
2.	कॉर्पोरेट व्यक्ति के निगमन की तिथि	01 जून, 2022
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली और हरियाणा (प्रावधान कंपनी अधिनियम, 3013 के तहत शामिल)
4.	कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U74999HR2022FTC104093
5.	कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	एचडी-034, वीवर्क, डीएलएफ टू होराइजन सेंटर, 5वीं मंजिल, डीएलएफ फेज़ 5, सैक्टर-43, गोल्फ कोर्स रोड, गुरूग्राम, हरियाणा -122002
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	**30 नवंबर 2023**
7.	परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	**मिनी कटारिया** **पताः** डी-101, बहावलपुर अपार्टमेंट, प्लॉट-30, सैक्टर-6, द्वारका, नई दिल्ली-110075 **ईमेल :** minnik1943@hotmail.com **फोन :** 9811556610 **पंजी. सं:**IBBI/IPA-003/IP-N00273/2020-21/13097
8.	दावे जमा करने की अन्तिम तिथि	**30 दिसंबर 2023**

एतद्वारा सूचना दी जाती है कि **सीएसआरए कॉन्सुलर सर्विसेज इंडिया प्राइवेट लिमिटेड** ने **30 नवंबर 2023** को स्वैच्छिक परिसमापन आरम्भ किया है।

सीएसआरए कॉन्सुलर सर्विसेज इंडिया प्राइवेट लिमिटेड के हितधारकों को एतद्वारा मद 7 के सम्मुख उल्लिखित पते पर परिसमापक के पास **30 दिसंबर 2023** को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए कहा जाता है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से ही अपने दावों के प्रमाण जमा करेंगे। अन्य सभी पक्षकार अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-
मिनी कटारिया
स्वैच्छिक परिसमापक, सीएसआरए कॉन्सुलर सर्विसेज इंडिया प्राइवेट लिमिटेड
(स्वैच्छिक परिसमापन के तहत)
पंजीकरण सं.:IBBI/IPA-003/IP-N00273/2020-21/13097

तिथि : 05 दिसंबर 2023
स्थान : नई दिल्ली

बैंक ऑफ़ इंडिया — मिलकर बढ़ें, आगे बढ़ें

मानेसर शाखा, दिल्ली एनसीआर क्षेत्र

परिशिष्ट-IV (नियम 8 देखें)
कब्जा सूचना (अचल सम्पत्ति हेतु)

जबकि अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियो के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम के प्रवर्तन के **बैंक ऑफ इंडिया**, मानेसर शाखा का प्राधिकृत अधिकारी होने तथा प्रतिभूतिहित (प्रवर्तन) नियमावली 2002 के साथ पठित धारा 13(12) के अधीन प्रदत शक्तियो के अंतर्गत कर्जदार **श्रीमती हेमतला पत्नी श्री रोशनलाल यादव को** मांग सूचना दिनांक **05.09.2023** को जारी किया था जिसमें सूचना में उल्लेखित राशि **रु. 44,16,996.61 (रु. चौवलीस लाख सोलह हजार नौ सौ छियान्वे और पैसे इकसठ मात्र) दिनांक 04.09.2023 से @ 10.50 % भविष्य का ब्याज एवं ब्याज इत्यादि** उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर प्रति भुगतान करने को कहा गया था।

कर्जदार राशि का प्रतिभुगतान करने मे असफल हो गये है, इसलिए एतद्द्वारा कर्जदार तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने इसमे नीचे वर्णित संपत्ति का कब्जा, उक्त अधिनियम की धारा 13(4), उक्त नियम 2002 के नियम 8 के साथ पठित के अधीन उन्हे प्रदत्त शक्तियों के इस्तेमाल के अन्तर्गत दिनांक **30.11.2023** को लिया है।

विशेष रूप से कर्जदार तथा जनसाधारण को एतद्द्वारा उक्त संपत्ति के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन **बैंक ऑफ इंडिया**, रोहिणी सी एण्ड पी के प्रभार वास्ते **रु. 44,16,996.61 दिनांक 04.09.2023 से @ 10.50 % भविष्य का ब्याज एवं ब्याज, साथ में मासिक एवं बैंक द्वारा अर्जित सभी लागत इत्यादि सहित** के अधीन होगा।

उधारकर्ताओं का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

अचल संपत्ति का विवरण

सम्पत्ति का वह समस्त भाग एवं अंश जोकि मकान नं. 1513/5, गली नं. 7, पटेल नगर, गुरूग्राम, हरियाणा में स्थित, सम्पत्ति का मालिकाना हक और कब्जा श्रीमती हेमलता पुत्री श्री रोशन लाल यादव के नाम पर है। मकान नं. 1613/5, गली नं. 7, पटेल नगर, गुड़गांव-122001, चौहद्दी: उत्तर में – मकान नं. 1512/5 (श्रीमती कमला), पूरब में – अन्य संपत्ति, पश्चिम में – रास्ता गली नं. 7, दक्षिण में – मकान नं. 1514/5 (श्री एस.आर. यादव).

दिनांक : 30-11-2023, स्थान : मानेसर **प्राधिकृत अधिकारी, बैंक ऑफ इंडिया**

इण्डियन ओवरसीज बैंक
परिसम्पत्ति वसूली प्रबंध शाखा
4 था तल, रचना बिल्डिंग, 2, पूसा रोड, नई दिल्ली-110008
फोन : 011-25758214, ईमेल आईडी : iob1997@iob.in

एआरएमबी/डीईएल/2023-24 तिथि : 01.12.2023

कब्जा सूचना (अचल सम्पत्ति हेतु) [नियम 8(1)]

जैसा कि, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत इण्डियन ओवरसीज बैंक के प्राधिकृत अधिकारी के रूप में प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 26.7.2023 जारी कर ऋणधारकों **मै. जाडिया पाइप्स (इंडिया) लि. (यहां के बाद ''ऋणधारक'' वर्णित) तथा श्री ललित कुमार गोयल, श्री मोहिन्दर कुमार गोयल, श्री विकास अगरवाल, श्री अतुल अगरवाल तथा श्रीमती आकृति अगरवाल यहां के बाद ''गारंटर्स''** के रूप में वर्णित को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि 31.5.2023 को रु. 80,76,75,154/-(रु. आठ करोड़ छियत्तर लाख पचस्तर हजार एक सौ चौवन मात्र) के साथ वसूली की तिथि तक अनुबंधित दरों एवं रेस्ट्स पर आगे का ब्याज, चार्जेज आदि वापस लौटाने का निर्देश दिया था।

(1) ऋणधारक इस राशि को वापस लौटाने में विफल रहे, अतः एतद्वारा ऋणधारक तथा आम जनता को सूचित किया जाता है कि आज, 1 दिसम्बर, 2023 को अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित अधिनियम की धारा 13 (4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित संपत्ति का कब्जा कर लिया है।

2) विशेष रूप से ऋणधारकों तथा आम जनता को एतद्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित संपत्ति का व्यवसाय न करें तथा इन संपत्तियों का किसी भी तरह का व्यवसाय मांग सूचना जारी करने के बाद की गई वसूली, यदि कोई हो, **रु. 4,69,59,070/-** (रु. चार करोड़ उन्हत्तर लाख उन्सठ हजार सत्तर मात्र) को घटाकर 31.5.2023 को **रु. 80,76,75,154/-**(रु. आठ करोड़ छियत्तर लाख पचहत्तर हजार एक सौ चौवन मात्र) के साथ वसूली की तिथि तक अनुबंधित दरों एवं रेस्ट्स पर आगे का ब्याज, चार्जेज आदि के लिए इंडियन ओवरसीज बैंक के चार्ज के अधीन होगा। कब्जा लेने की तिथि को बकाया राशि भुगतान की तिथि तक अनुबंधित दरों एवं रेस्ट्स पर आगे के ब्याज, चार्जेज आदि के साथ है।

3) ऋणधारक का ध्यान प्रतिभूत परिसंपत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

अचल संपत्ति विवरण

ट्रांसफोर्मर, पाइप टेस्टिंग मशीन, डे-कोलर पाइप मिल्स पार्ट्स रॉल सेट लूज, ओवर हेड क्रेन्स तथा पाइप बेल्डिंग मशीन आदि सहित सभी प्लान्ट एवं हाइथेकेटेड मशीनरी चल सम्पत्ति का स्वामित्व मै. जाडिया पाइप्स (इंडिया) लि. के नाम में है।

तिथि : 01.12.2023 **प्राधिकृत अधिकारी**
स्थान : दिल्ली **इंडियन ओवरसीज बैंक**

केनरा बैंक (पहले सिंडिकेट बैंक) Canara Bank (A Govt. of India Undertaking)
शाखाः हस्सनपुर रोड, होडल जिला पलवल

कब्जा सूचना [धारा 13(4)] (अचल सम्पत्ति के लिये)

जैसा कि, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 (2002 के 54) (यहाँ के बाद ''अधिनियम'' वर्णित) के अंतर्गत केनरा बैंक के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्त्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 01.09.2023 जारी कर ऋणधारक/गारंटर श्री देविन्दर कुमार, मै. प्रिन्स एम एस पर्फोरैटर्स के प्रॉप. को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 20,73,540.35/- (रु. बीस लाख तिहत्तर हजार पाँच सौ चालिस पैसे पैंतीस मात्र) वापस लौटाने का निर्देश दिया था।

ऋणधारक, इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक तथा आम जनता को सूचित किया जाता है कि आज, 4 दिसम्बर, 2023 को अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 एवं 9 के साथ पठित अधिनियम की धारा 13 (4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित संपत्ति का कब्जा कर लिया है।

विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित संपत्ति का व्यवसाय न करें तथा इन संपत्तियों का किसी भी तरह का व्यवसाय रु. 20,73,540.35/- (रु. बीस लाख तिहत्तर हजार पाँच सौ चालिस पैसे पैंतीस मात्र) तथा उस पर ब्याज के लिये केनरा बैंक के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिये उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

अचल सम्पत्ति का विवरण

पंजीकरण उप-जिला होडल तथा जिला पलवल के भीतर ग्राम भुलवाना, तह. होडल जिला पलवल को राजस्व सम्पदा में खेवत/खतोनी नं. 670/748, रेक्ट नं. 56, किला नं. 14/2(5-17) जो 00 कनाल 16 मरला का 16/117 शेयर होता है, में स्थित औद्योगिक सम्पत्ति का सभी भाग तथा हिस्सा। चौहद्दीः उत्तरः हुक्मी की सम्पत्ति, दक्षिणः 5 फीट रास्ता, पूर्वः जवाहर सिंह की सम्पत्ति, पश्चिमः सड़क उमराला रोड

तिथिः 5.12.2023, स्थानः होडल **प्राधिकृत अधिकारी, केनरा बैंक**

पहचान की अपील

एतद्द्वारा सर्वसाधारण को सूचित किया जाता है कि एक अज्ञात व्यक्ति जिसकी **उम्र** : करीब 30-35 साल, **कद** : 5'5", **चेहराः** लम्बोतरा, **रंग** : सांवला, **शरीरः** पतला, जिसने काले रंग की कमीज और हल्के स्लेटी रंग की जीन्स पैंट पहने हुए था, दिनांक 13.11.2023 को बीमारी की हालत में पाया गया। उसे एमएलसी नं. 91828/23 के तहत सफदरजंग अस्पताल, दिल्ली में भर्ती कराया गया। जहां ईलाज के दौरान दिनांक 25.11.2023 को डॉक्टर ने उसे मृत घोषित कर दिया। इस संदर्भ में डीडी सं 26-ए दिनांक 25.11.2023 धारा 174 Cr.P.C. थाना हौज खास, नई दिल्ली में दर्ज है। मृतक को पहचान के लिए सफदरजंग अस्पताल, नई दिल्ली के शवगृह में रखा गया है।

यदि किसी भी व्यक्ति को इस मृत्तक के बारे में कोई जानकारी या सुराग मिले तो अधोहस्ताक्षरी को निम्नलिखित पते या फोन नंबरों पर सूचित करने की कृपा करें।

थानाध्यक्ष : थाना हौज खास, नई दिल्ली
दूरभाष सं. 011-26867878, 09868902253
09079370219,

DP/13939/SD/23

ऋण वसूली अधिकरण, देहरादून
भारत सरकार, वित्त मंत्रालय, वित्तीय सेवाएं विभाग
द्वितीय तल, पारस टॉवर, माजरा सहारनपुर रोड, देहरादून, उत्तराखंड-248171

प्रकाशन नोटिस ओ0ए0 संख्या 479/2022

ऋण वसूली एवं दिवालियापन अधिनियम, 1993 के सेक्शन 19 के सब-सेक्शन (4) सपठित उप नियम (2ए) के नियम 5 समय-समय पर संशोधित ऋण वसूली ट्रिब्यूनल (प्रोसीजर) नियम 1993 के अधीन उपस्थित होने की सूचना

डायरी संख्या 1079/2023 **दिनांकः 28.11.2023**

केनरा बैंक बनाम मैसर्स स्वास्तिक मेटल एवं अन्य

सेवा में,

1. **मैसर्स स्वास्तिक मेटल,** प्लॉट नं. 5 निकट ब्रहमपुरी, ग्राम रावली महदूद जिला हरिद्वार उत्तराखण्ड। द्वारा प्रोपराईटर राजेश जैन।
2. **राजेश जैन** पुत्र जवाहरलाल जैन निवासी मकान नं. सी-39, गणपति धाम, फेस-II, जगजीतपुर कनखल, हरिद्वार, उत्तराखण्ड- 249408
3. **आशीष बंसल** पुत्र सुरेश बंसल, निवासी 148, आवास विकास कॉलोनी, जिला हरिद्वार, उत्तराखण्ड-

जहाँ कि उपरोक्त वर्णित आवेदक बैंक ने आपके विरूद्ध **रू. 35,82,268.83/-** की वसूली हेतु **ओ0ए0 सं0 479/2022** संस्थित किया है, जिसमें कि माननीय न्यायाधिकरण ने ऋण वसूली एवं दिवालियापन अधिनियम, 1993 की धारा 19(4) के सम्मन/नोटिस जारी किया था जो कि माननीय पीठासीन अधिकारी के समक्ष **24.11.2023** को सूचीबद्ध किया गया था।

यह कि, माननीय ट्रिब्यूनल इस बात से सन्तुष्ट है कि सामान्य तरीके से मांग नोटिस जारी किया जाना संभव नहीं है, इसलिए इस प्रकाशन के जरिये दी जा रही सूचना के द्वारा आपको निर्देशित किया जाता है कि आप दि0 **12.01.2024** को अथवा इससे पूर्व आप स्वयं व्यक्तिगत रुप से अथवा अपने अधिकृत एजेण्ट या लीगल प्रैक्टिशनर के माध्यम से माननीय ट्रिब्यूनल में उपस्थित हों। इसके अलावा, आपको यह दिखाने की आवश्यकता है कि ओ0ए0 में दी गई राहत की अनुमति क्यों नहीं दी जानी चाहिए और सेट में पेपर बुक फॉर्म में अपने बचाव में और यदि कोई हो, तो सभी दस्तावेजों और शपथ पत्रों के तहत अपने बचाव में दायर करें। व्यक्तिगत रूप से या इस नोटिस के प्रकाशन की तारीख से 30 दिनों के भीतर, इस ट्रिब्यूनल में व्यक्तिगत रूप से या आपके विधिवत अधिकृत एजेंट या कानूनी व्यवसायी के माध्यम से सेट अप, काउंटर क्लेम के लिए आपका बचाव या दावा प्रस्तुत करें।

सूचित हों कि निर्धारित दिवस एवं समय पर ट्रिब्यूनल में आपकी उपस्थिति की चूक की दशा में इस प्रकरण पर सुनवाई और निर्णय आपकी अनुपस्थिति में किया जायेगा।

दिनांक 28 नवम्बर, 2023 के दिन अधिकरण की मुहर एवं मेरे हस्ताक्षर से जारी।

ट्रिब्युनल के आदेशानुसार
रजिस्ट्रार,
ऋण वसूली ट्रिब्युनल, देहरादून

टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड
पंजीकृत कार्यालय : 11वीं मंजिल, टॉवर ए, पेनिनसुला बिजिनेस पार्क, गणपतराव कदम मार्ग, लोअर परेल, मुम्बई-400013, सीआईएन : **U67190MH2008PLC187552**

माँग सूचना
वित्तीय आस्तियो के प्रतिभूतिकरण तथा पुनर्निर्माण की धारा 13(2) तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 (''नियम'') के नियम 3 के साथ पठित प्रतिभूति हित अधिनियम, 2002 (''अधिनियम'') के प्रवर्तन के तहत

जैसा कि अधोहस्ताक्षरी ने अधिनियम के तहत टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड (टीसीएचएफएल) के प्राधिकृत अधिकारी होने के नाते तथा नियमों के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में पहले ही अधिनियम की धारा 13(2) के तहत नीचे सूचीबद्ध कर्जदार(रों)/सह-कर्जदार(रों)/जमानती(यों) (सभी को अकेले या एक साथ ''दायित्वधारी'' सन्दर्भित)/विधिक उत्तराधिकारी(यों)/विधिक प्रतिनिधि(यों) से सम्बद्ध माँग सूचना/ओं में उल्लिखित राशियों का नीचे दिये गये विवरणों के अनुसार सम्बद्ध सूचना/ओं की तिथि से 60 दिनों के भीतर भुगतान करने को कहते हुए माँग सूचना निर्गत की थी। कथित सूचनाओं की प्रतियाँ पंजीकृत डाक ए.डी. द्वारा भेजी गयी थीं और अधोहस्ताक्षरी के पास उपलब्ध हैं तथा कथित दायित्वधारी/विधिक उत्तराधिकारी/विधिक प्रतिनिधि यदि चाहें तो किसी भी कार्यदिवस पर कार्यालयी घण्टों के दौरान अधोहस्ताक्षरी से सम्बद्ध प्रति प्राप्त कर सकते हैं।

उपर्युक्त के सम्बन्ध में एतद्वारा एक बार पुनः कथित दायित्वधारी(यों)/विधिक उत्तराधिकारी(यों)/विधिक प्रतिनिधि(यों) को सूचना दी जाती है कि वे सम्बद्ध सूचना/ओं की तिथि से उनके सम्बद्ध नामों के सम्मुख नीचे वर्णित राशियों का कथित दायित्वधारी(यों) द्वारा ऋण अनुबन्ध के साथ पठित तथा अन्य दस्तावेजों/लेखनों, यदि कोई हो, द्वारा क्रियान्वित, भुगतान की तिथि तथा/अथवा वसूली की तिथि तक नीचे कॉलम (डी) में वर्णित सम्बद्ध तिथियों से नीचे वर्णित के अनुसार भावी ब्याज सहित सम्बद्ध सूचना/ओं की प्राप्ति के 60 दिनों के अन्दर टीसीएचएफएल को अदा करने के लिए कहा जाता है। ऋण के बकाया पुनर्भुगतान हेतु प्रतिभूति के रूप में क्रमशः कथित दायित्वधारी(यों) द्वारा टीसीएचएफएल के पास निम्नलिखित प्रतिभूत आस्ति(याँ) बन्धक रखी गयी हैं।

अनुबंध सं.	दायित्वधारी(यों)/विधिक उत्तराधिकारी(यों)/विधिक प्रतिनिधि(यों) के नाम	निम्नलिखित तिथियों तक कुल बकाया राशि रु.*	मांग सूचना की तिथि / एनपीए की तिथि
TCHHL 071600 010000 8402	श्री हरेन्द्र रायकवार (कर्जदार) तथा श्री सूरज प्रसाद एवं श्रीमती मिथलेश देवी (सह-कर्जदार)	18/11/2023 को राशि रु. 4,21,548/- (रुपये चार लाख इक्कीस हजार पांच सौ अड़तालीस मात्र)	18-11-2023 03-11-2023

प्रतिभूत संपत्तियों/चल संपत्तियों/बंधक संपत्तियों का विवरणः आराजी नंबर 866 के हिस्से पर आवासीय भूखंड का समस्त भाग, माप 1141.62 वर्ग फुट यानी 106.09 वर्ग मीटर, मौजा रूंड पंचमहल, आबादी कछयाना, वार्ड नंबर 17, पुलिया नंबर 09, तहसील और जिला झाँसी - 284003 (उत्तर प्रदेश) में स्थित, बिक्री पत्र में उल्लिखित सभी सामान्य सुविधाओं के साथ। सीमाएँः पूर्व - रास्ता 6.10 मीटर, पश्चिमः भगवान दास का प्लॉट, उत्तर - राकेश कुमार रायकवार का प्लॉट, दक्षिणः अजय का प्लॉट।

105 617 70 & 105 815 94	श्री सुभाष सिंह (कर्जदार) और श्रीमती तरुणा(सह-कर्जदार)	20/11/2023 तक, आपके द्वारा ऋण खाता संख्या 10561770 के तहत रु. 42,18,494/- (रुपये बयालीस लाख अठारह हजार चार सौ चौरानबे मात्र) की राशि देय और आपके ऋण खाता संख्या 10581594 में रु. 83,900/- (रुपये तिरासी हजार नौ सौ मात्र) की राशि देय एवं बकाया है अर्थात कुल रु. 43,02,394/- (रुपये तैंतालीस लाख दो हजार तीन सौ चौरानबे मात्र)	20-11-2023 03-11-2023

प्रतिभूत संपत्तियों/चल संपत्तियों/बंधक संपत्तियों का विवरणः 1. फ्रीहोल्ड संपूर्ण दूसरी मंजिल (छत/टेरेस के अधिकार के बिना) का समस्त भाग, स्थानांतरण के अंतर्गत प्लिंथ क्षेत्र, माप 25.90 वर्ग मीटर कुल प्लिंथ क्षेत्रफल 103.6 वर्ग मीटर में से, निर्मित आवासीय संपत्ति संख्या 460, नीचे की भूमि में अविभाजित आनुपातिक हिस्सेदारी के साथ, रोहिणी आवासीय योजना, ब्लॉक - बी, पॉकेट - 05, सेक्टर -5, रोहिणी, दिल्ली -110085 के लेआउट प्लान में स्थित, विक्रय पत्र संख्या 2176 दिनांक 26/02/2019 में उल्लिखित सभी सामान्य सुविधाओं के साथ। सीमाएंः पूर्व - प्रवेश, पश्चिम - प्लॉट नंबर 358, उत्तर - प्लॉट नंबर 461, दक्षिण - प्लॉट नंबर 459

2. फ्रीहोल्ड संपूर्ण दूसरी मंजिल (छत/टेरेस के अधिकार के बिना), स्थानांतरण के तहत प्लिंथ क्षेत्र, माप 25.90 वर्ग मीटर, कुल प्लिंथ क्षेत्रफल 103.6 वर्ग मीटर में से, निर्मित आवासीय संपत्ति संख्या 459, नीचे की भूमि में अविभाजित आनुपातिक हिस्सेदारी के साथ, रोहिणी आवासीय योजना, ब्लॉक - बी, पॉकेट - 05, सेक्टर -5, रोहिणी, दिल्ली -110085 के लेआउट प्लान में स्थित, विक्रय पत्र संख्या 2177 दिनांक 26/02/2019 में उल्लिखित सभी सामान्य सुविधाओं के साथ। सीमाएँः पूर्व - खुला, पश्चिम - प्लॉट नंबर 359, उत्तर - प्लॉट नंबर 460, दक्षिण-प्लॉट नंबर 454 तथा 453

*उपर्युक्त सम्बद्ध माँग सूचनाओं की तिथि में विशेष रूप से उल्लिखित दर पर भावी ब्याज, अतिरिक्त ब्याज, आकस्मिक व्ययों, लागतों, प्रभारों आदि सहित भुगतान तथा/अथवा वसूली की तिथि तक व्यय। यदि कथित दायित्वधारी उपर्युक्त के अनुसार टीसीएचएफएल को भुगतान करने में असफल होंगे तो टीसीएचएफएल कथित अधिनियम की धारा 13(4) तथा प्रयोज्य नियमों के तहत लागतों तथा परिणामों के लिए पूर्ण रूप से कथित दायित्वधारी(यों)/विधिक उत्तराधिकारी(यों)/विधिक प्रतिनिधि(यों) के जोखिम पर उपर्युक्त प्रतिभूत आस्ति(यों)/अचल सम्पत्ति